

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD.

O.A.NO. 373/95

Date of Order: 23-3-95

Between:

1. B.V.V.S.R.Murthy.	16. B.Swarnalatha.
2. K.B.Prasad.	17. M.Trimurthulu.
3. Y.Nageswara Rao.	18. B.J.Manssane.
4. B.Rama Rao.	19. P.Nooka Raju..
5. B.S.Prakasa Rao.	20. K.V.Ratnam.
6. P.Anand Rao.	21. A.Vijaya Lakshmi.
7. P.N.Radha.	22. K.V.Srinivasa Rao.
8. K.Sujatha.	23. P.Rama Rao.
10. V.Jaya Meri.	25. Sheela Cherian.
11. B.V.Ramana Rao.	26. K.Suryanarayana.
12. V.V.Narasimha Rao.	27. G.Tirumalanath.
13. B.M.B.Sagar.	28. B.Venkateswari.
14. A.Babji Rao.	29. K.Chanti Babu.
15. B.Ammaji.	

.. Applicants.

and

1. Union of India, rep. by Secretary,
Ministry of Defence, New Delhi.
2. Chief of Naval Staff, Naval Head Quarters,
New Delhi.
3. Flag-Officer, Commanding-in-Chief,
Eastern Naval Command, Visakhapatnam.

.. Respondents.

For the Applicants: Mr.P.B.Vijayakumar, Advocate

For the Respondents: Mr.V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.A.B.GORTHI : MEMBER(ADMN.)

18

O.A.NO.373/95.

JUDGMENT

Dt: 23.3.95

AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE)

Heard Shri P.B.Vijaya Kumar, learned counsel for the applicants and Shri V.Bhimanna, learned standing counsel for the respondents.

2. All the applicants herein were initially appointed as casual Telephone Operators, having been sponsored by the Employment Exchange and after having fulfilled all the formalities for recruitment, on various dates ~~be~~ between 1971 and 1990. They were, ~~be~~ however, regularised on different dates between 1974 and 1992. The dates are shown in Annexure-IV to the OA. The claim of the applicants is for a direction to the respondents to regularise their services from the intial dates of their engagement.

3. Similarly situated several employees, including ~~the~~ Telephone Operators, approached the Tribunal seeking Bench of Central Administrative Tribunal, a direction was given to the respondents ~~thxxxxx~~ to regularise the applicants therein who were Telephone Operators, from the dates of their initial engagement. In compliance with the said order, ~~the~~ Headquarters, Southern Naval

contd....

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.. 3 ..

Command issued order dated 12.5.1994 stating that the applicants (Telephone Operators) would be given regularisation from the dates of their initial engagement. This aspect was also reflected in

4. Having heard the counsel for the parties and having perused the material on record, we are satisfied that the applicants before us are similarly why the applicants should not be given the same benefits as were extended to the applicants in the aforesaid OAs.

5. Accordingly, this applications is disposed of at the admission stage with a direction to the respondents to treat the applicants as having been regularised from the dates of their initial engagement as casual Telephone Operators Grade-II. Consequential monetary benefits, if any, will be calculated on a notional basis, but arrears accruing will be admissible to the applicants only with effect from 1.3.1994 ie., one year prior to the date of filing this OA. The respondents shall comply with these directions within three months from the date of communication of this order. No order as to costs./

trans by NS
(A.B.GORTHI)
MEMBER (ADMN.)

V.Neeladri Rao
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 23rd March, 1995.
Open court dictation.

*Amulya
30/3/95*
Deputy Registrar (O)cc

TYPED BY

Urgent
30/3/95

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

A. B. Gorhi

THE HON'BLE MR. R. RANGARAJAN, M(ADMIN)

DATED - 23 - 3 1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No.

in
373/95

T. A. No.

(W. P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No. 5 Part 2

Central Administrative Tribunal
DESPATCH

30 MAR 1995

G. A. B.
HYDERABAD BENCH.